

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**CP-613/2017 in  
OA-1069/2017**

**New Delhi, this the 07<sup>th</sup> day of September, 2018**

**Hon'ble Sh. V. Ajay Kumar, Member(J)  
Hon'ble Sh. A.K. Bishnoi, Member(A)**

1. Niraj Kumar, S/o Sh. Ranvijay Prasad  
Aged-26 Yrs.  
R/o Vill: Pindarsi, PO: Sarsa,  
Distt. Kurukshetra.
2. Pawan Kumar S/o Sh. Sudhir Mandal  
Aged-29 Yrs.  
R/o Vill: Pindarsi, PO: Sarsa,  
Distt. Kurukshetra.
3. Deepak Kumar S/o Sh. Shambhu Ram  
Aged-22 Yrs.  
R/o Vill: Pindarsi, PO: Sarsa,  
Distt. Kurukshetra.
4. Sunil Kumar S/o Sh. Baiju Prasad  
Aged-28 Yrs.  
R/o Railway Gate No. 62/C, Near LNJP Hospital,  
Kurukshetra.
5. Sandeep S/o Sh. Jagpal Singh  
Aged-28 Yrs.  
R/o Railway Gate No. 62/C, Near LNJP Hospital,  
Kurukshetra.
6. Pardeep Kumar S/o Sh. Satpal,  
Aged-27 Yrs.  
R/o Railway Fatak,  
Near Third Gate, KKR University,  
Kurukshetra, (Haryana).
7. Sanjay Kumar Mandal S/o Sh. Raj Kishor Mandal  
Aged-28 Yrs.  
R/o Railway Colony, Pehowa Road,

Kaithal, Haryana.

8. Raj S/o Sh. Banta Ram,  
Aged-26 Yrs.  
R/o T-6D, Railway Colony, Thaneshwar,  
Kurukshetra, Haryana.
9. Shyam Kumar S/o Sh. Chobey Lal  
Aged-40 Yrs.  
R/o Railway Colony Tik,  
Distt. Kaithal (Haryana).
10. Arjun Ram S/o Sh. Deoraj Ram  
Aged-43 Yrs.  
R/o Railway Colony Tik,  
Distt. Kaithal (Haryana).
11. Banaras Verma S/o Sh. Surendra Verma  
Aged-27 Yrs.  
R/o Railway Colony Tik,  
Distt. Kaithal (Haryana).
12. Sandeep Kumar S/o Sh. Mahinder Singh  
Aged-29 Yrs.  
R/o Railway Colony Tik,  
Distt. Kaithal (Haryana).
13. Suraj Kumar S/o Sh. Rajendra Mandal  
Aged-25 Yrs.  
R/o Railway Colony Kalayat,  
Distt. Kaithal (Haryana).
14. Angad Kumar S/o Sh. Kapindra Prasad  
Aged-26 Yrs.  
R/o Railway Colony Kalayat,  
Distt. Kaithal (Haryana).
15. Ramesh Thakur S/o Sh. Birendra Thakur  
Aged-28 Yrs.  
R/o Railway Gate No. 4/B Narwana,  
Distt. Jind (Haryana).
16. Suresh Kumar S/o Sh. Ramsroop  
Aged-55 Yrs.  
R/o G/4/B Patiala Road, Narwana,  
Distt. Jind, Haryana.

17. Balbir Chand S/o Sh. Shohan Lal  
Aged-32 Yrs.  
R/o VPO: Bhana, Brahmnan, Teh-Narwana,  
Jind, Haryana.
18. Lakshman Kumar S/o Sh. Pramod Sah  
Aged-27 Yrs.  
R/o Gate No. 4/B, Patiala Road, Narwana,  
Jind Haryana.
19. Ram Lakhan S/o Sh. Tara Prasad,  
Aged-31 Yrs.  
R/o Railway Colony, Pehowa Road,  
Qtr. No. E-21/A  
Teh-Dhand, Distt. Kaithal (Haryana).
20. Shrawan Lal S/o Sh. Phool Chand  
Aged-31 Yrs.  
R/o Railway Colony, Pehowa Road,  
Qtr. No. E-21/C  
Teh-Dhand, Distt. Kaithal (Haryana).
21. Karan Kumar S/o Sh. Ravindra Prasad  
Aged-25 Yrs.  
R/o Railway Colony, Pehowa Road,  
Qtr. No. E-20/A  
Teh-Dhand, Distt. Kaithal (Haryana).
22. Gurudev Singh S/o Sh. Roshan Lal  
Aged-31 Yrs.  
R/o Qtr. No. 6G (B), Railway Colony,  
Near Railway Station, Kaithal.
23. Som Kumar S/o Sh. Om Parkash  
Aged-25 Yrs.  
R/o G-7 (H) Behind Malgodam,  
Railway Station, Kaithal.
24. Prem Chand S/o Sh. Tara Chand  
Aged-52 Yrs.  
R/o Vill & PO: Batta, Teh-Kalayat,  
Distt. Kaithal.
25. Tarsem S/o Sh. Om Parkash  
Aged-29 Yrs.

R/o Gali No. 34-B, Karnal Raod,  
Railway Colony, Kaithal.

26. Hans Raj S/o Pirbhu Dayal,  
Aged-54 Yrs.  
R/o Vill: Khor, PO: Ateli  
Teh-Narnaul, Distt. Mahander Garh,  
Haryana.

27. Manoj Kumar S/o Sh. Balwant Singh  
Aged-39 Yrs.  
R/o H. No. 117/28, Railway Crossing,  
Near Birla Mandir  
Thaneser, Kurukshetra.

28. Sohan Kushwaha S/o Sh. Om Prakash  
Aged-28 Yrs.  
R/o Near Ambedkar Chowk, Thaneser,  
Kurukshetra ... Petitioners  
(Through Sh. U. Srivastava)

Versus

1. Smt. Manju Gupta, General Manager,  
Northern Railway, Baroda House, New Delhi.

2. Sh. Anshul Gupta, Divisional Railway Manager,  
Northern Railway, Estate Entry Road, New Delhi.

3. Sh. Vijay Sharma, Divisional Engineer,  
O/o DRM Northern Railway,  
Estate Entry Road,  
New Delhi. ... Respondents  
(through Sh. S.M. Arif)

**ORDER(ORAL)****Hon'ble Sh. V. Ajay Kumar, Member(J)**

When this matter is taken up for hearing, learned counsel for the respondents submits that the order of the Tribunal has been complied with.

2. In the circumstances, and in view of substantial compliance of the order of the Tribunal, the CP is closed. Notices issued to the alleged contemnors are discharged. The petitioners, however, are at liberty to avail the remedies available to them, in accordance with law, against the order now passed by the respondents, if they are still aggrieved. No costs.

**(A.K. Bishnoi)**  
**Member(A)**

**(V. Ajay Kumar)**  
**Member(J)**

/ns/